

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2026 along with IA Nos. 78/2026 and (Diary) 678/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 and Regulation 65 of the Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking that the extension permitted under Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), (i.e., maximum extension period of 12 months be calculated from 30.06.2025 and not from the Petitioner's original Scheduled Date of Commissioning and accordingly the Petitioners are entitled to complete waiver of ISTS charges for a period of 25 years as if the project had been commissioned on 30.06.2025.

Petitioner : ReNew Samir Shakti Private Limited and Ors.

Respondents : Northern Regional Load Despatch Centre (NRLDC) and Ors.

Date of Hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Girik Bhalla, Advocate, ReNew
Shri Deepak Thakur, Advocate, ReNew
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Abhigy Goswami, Advocate, GUVNL
Shri Mohit Kumar Gupta, NRLDC
Shri Prashant Garg, NRLDC
Shri Ajit Kumar Yadav, NRLDC
Shri Alok Mishra, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that, pursuant to the liberty granted by the Commission *vide* the Record of Proceedings dated 14.7.2026, the Petitioners filed IA (Diary) No. 678/2026 on 1.9.2026 seeking amendment of the Petition.

2. The learned counsel for the Respondent, GUVNL, also sought liberty to file a brief affidavit in the matter.

3. The representative of the Respondent, NRLDC, submitted that GUVNL's grant of SCOD extension was after the notification of the Fourth Amendment to the Sharing

Regulations, i.e., 26.6.2025 and that the said extension was not as per the intent of the Regulations. In response to the query regarding filing of a formal reply, the representative submitted that if the Commission takes on record his oral submissions, the Respondent does not wish to file any formal reply. However, if the Commission so directs, NRLDC will file its formal reply on an affidavit.

4. Considering the above, the Commission directed the Petitioners to file their compliance affidavit in terms of the Record of Proceedings dated 27.5.2026 and 14.7.2026 within two weeks. The Respondents were also permitted to file their replies within three weeks with a copy to the Petitioners, who may file their rejoinders, if any, within three weeks thereafter.

5. The Petition, along with IAs, will be listed for hearing on **19.11.2026**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)